

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.402

**IA/2816/ND/2022, IA/2249/ND/2022, IA/2152/ND/2022,
IA/1713/ND/2023, IA/1707/ND/2023 IN IB/3055/ND/2019**

IN THE MATTER OF:

Global Energy Talent Pvt Ltd

...

Applicant

Under Section 10 of (IBC)

Order delivered on 13.06.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Yagya Ahuja, Adv. V K Ahuja in IA. 2249 & 2152
OF 2022

For the Respondent :

For the RP : Adv. Harshit Kumar a/w Adv. Pankaj Kumar Singhal

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA1713/2023

Learned Counsel for the Liquidator is present and submitted that they received the reply however they want some time to file rejoinder. 10 days time is granted to file rejoinder List this application on **18.07.2024**.

All remaining IAs are adjourned to **18.07.2024**

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**